

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 410 of 1995

Thursday this the 23rd day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P.R.Mohanan, S/o Raghavan,  
Junior Telecom Officer,  
Trunks II, Telephone Exchange,  
Changanacherry, residing at  
Poothara House, Sachivotthamapuram PO,  
Changanacherry. .... Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum.
2. The General Manager,  
Telecom District, Kottayam.
3. The General Manager,  
Telecom District, Calicut. .... Respondents

(By Advocate Mr. James Kurien, Addl.CGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to be transferred to Kottayam Secondary Switching Area permanently. He would submit that the relevant rules enable him to such a benefit. His grievance is that the respondents are making attempts to transfer him without disposing of his representations A8 and A9, pending before 1st respondent. Instead of making 1st respondent trace out these

representations, applicant may make a fresh representation within seven days from today. If a representation is so received 1st respondent will consider it and pass appropriate orders thereon as expeditiously as possible. Till such time applicant will not be disturbed from his present station. We make it clear that we have not expressed any opinion on the merits.

2. Application is disposed of as aforesaid.

No costs.

Dated the 23rd day of March, 1995.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A8: True copy of the representation dated 8.11.1994 submitted by applicant to the Ist respondent.
2. Annexure A9: True copy of the representation dated 9.1.1995 submitted by applicant to the Ist respondent.

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